

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**IN THE MATTER OF:**

M/s Deepika Foods and Resorts Pvt Ltd  
Vs  
M/s Parvir Infrastructrues Pvt Ltd

**Item No.-307**  
IB-297/ND/2020

....Applicant

....Respondent

**SECTION**

U/s 9 of IBC Code, 2016

Order delivered on 28.02.2020

**CORAM:**

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

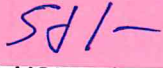
SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)


**PRESENT:**

For the Applicant : Adv. Nikshubha  
For the Respondent : Adv. Kanaiya

**ORDER**

Ld. Counsel for petitioner has put in appearance and seeks adjournment on the ground that settlement talks are going on between the parties. Let the matter be settled. List the case on **18.03.2020** as prayed for.

  
(K.K. VOHRA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Khushboo)